

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

CP(c)-103/99
(OA-919/97)

9-8-2001

Present : Hon'ble Mr.D. Purkayastha, Member (J)
Hon'ble Mr.V.K.Majotra, Member(A)

Smt.Chittamma

-Vs-

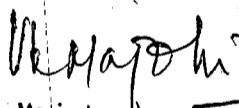
R.N.Malhotra & Ors
(S.E.Rly)

For the applicant : Mr.P.K.Ghosh
For the respondent : Ms.S.Banerjee

ORDER

Mr.D.Purkayastha, Member(J) :

The learned advocate of the applicant submits that the respondents granted Family Pension and retiral benefits in pursuance of the direction given by the Tribunal dated 23-7-99 in OA No.919/97, but they did not make payment of interest as ordered by the Tribunal. The learned counsel for the respondent contended that they preferred an appeal before the Hon'ble High Court and that has also been dismissed by them. Thereafter they calculated and paid the retiral benefit to the applicant except the interest. In view of the aforesaid circumstances, we direct the respondent to make payment of interest @ 15% per annum as ordered earlier within 15 days from today and with this direction the application is disposed of.


(V.K.Majotra)

Member(A)


(D.Purkayastha)

Member(J)